

ABOLITION OF THE ZONAL OFFICES OF LIC

1014. SHRI JAGAN NATH BHARDWAJ: Will the Minister of FINANCE be pleased to state:

(a) whether on the recommendations of the Administrative Reforms Commission a decision had been taken to abolish the Zonal Offices of the L.I.C. and to decentralize the work of Divisional and Branch Offices;

(b) if so, the reasons for delay in implementing this decision?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) Government's decision on recommendation (No. 7) of the Administrative Reforms Commission relating to reorganisation of the offices of Life Insurance Corporation of India is given below:

"Some of the powers of the Central Office and the Zonal Offices should be delegated to lower levels. A Committee should be set up soon to go into this question in depth and be requested to submit its report urgently. The role of the Zonal Offices should be drastically curtailed and steps should be taken to enable the Divisional Offices to function virtually as the head offices of the erstwhile insurers, barring policy-making, investments and a few specified functions, which may continue to be performed by the Central Office. There should be a period of transition for effecting these changes, at the end of which the Zonal Offices should be abolished. Steps should also be taken to enable the Branches to render essential PHS functions."

(b) The Committee appointed by the LIC in pursuance of Government's decision submitted its report on 30th November, 1971. Steps have already been taken for curtailment of the functions of Zonal Offices leading to their ultimate abolition. Many of the control and supervisory functions of

the Zonal Offices have been taken over at the Central Office and most of the original functions have been decentralised to the Divisional Offices. The action taken by LIC is in accordance with Government's decision which visualises a period of transition for effecting the changes.

The decentralisation of essential policy-holders' servicing functions to Branch Offices is being done in phases. The first phase of the decentralisation of servicing functions to Branch Offices is already over.

Lack of adequate trained manpower at the Branch Offices, difficulty in transferring the Class HI staff from Divisional Offices to Branch Offices and inadequate office space in many of the Branch Offices are the main problems coming in the way of further decentralisation of servicing functions to the Branch Offices. Steps are being taken to solve these problems and accelerate the pace of decentralisation.

NEW LIC BUILDING ON CURZON ROAD, NEW DELHI

1015. SHRI JAGAN NATH BHARDWAJ: Will the Minister of FINANCE be pleased to state:

(a) whether the LIC building at Curzon Road, New Delhi has been completed; and

(b) if so, when it was completed and what are the circumstances under which the offices have not been shifted to the new building?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) and (b) The building was completed in February, 1973 except for minor items of work. The New Delhi Municipal Committee has agreed to issue a temporary occupation certificate subject to the LIC complying with the following:—

(i) deposit towards compounding fee that may be adjusted by New Delhi Municipal Committee for deviation if any at the time of issue of completion certificate.

(ii) deposit for revalidation of plans.

(iii) Affidavit to the effect that no structural work and brick masonry work was done after the expiry of validity of sanctioned drawings in October, 1972.

(iv) Undertaking that LIC will remove glazing for elevated walkway at first floor level as and when desired by New Delhi Municipal Committee.

(v) LIC would make toilet connections from its own tube well and could only apply for half inch water connection for drinking water purposes.

The Life Insurance Corporation have since complied with the above conditions and the necessary occupation certificate from the New Delhi Municipal Committee is expected to be received during the current month.

DEPUTATIONISTS WORKING IN PUBLIC UNDERTAKINGS

1016. SHRI MAHAVIR TYAGI: Will the Minister of FINANCE be pleased to state:

(a) the number of deputationists working at present in various public undertakings; and

(b) the amount of deputation allowances paid to them by various Undertakings during the last five years?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) There were about 1100 deputationists in the Central Government Enterprises as on 1st September, 1972.

(b) Pay of deputationists to non-top posts is fixed in terms of Government Orders on the subject, which envisage the grant of deputation allowance at 10 per cent or 20 per cent subject to limits depending upon whether the deputation is in the same station or otherwise. These Orders also give the option to the deputationists to elect the scale of pay of the new post in lieu of his parent cadre

pay plus deputation allowance. In top posts (full-time Chairman, Managing Director, Members of the Board of Directors and General Managers of the Constituent Units of multi-unit organisations) pay is to be fixed in the relevant scales of pay in which the post is categorised and on the basis of the empanelment of the officer. Government have already enforced certain measures for reducing the dependence of the public enterprises on deputationists. The collection of detailed information regarding the quantum of deputation allowance paid to deputationists would involve work in commensurate with the expected results.

रियायती दर पर एक ही विमान-यात्रा टिकट

1017. श्री राम सहाय : क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि क्या रियायती दरों पर एक ही यात्री टिकट पर संसार के बड़े-बड़े देशों की राजधानियों की यात्रा कराने की कोई योजना सरकार के विचाराधीन है ?

t [SINGLE AIR TICKET AT CONCESSIONAL RATE

1017. SHRI RAM SAHAI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state whether there is any scheme under Government's consideration for allowing journey to the capitals of big countries all over the world on a single passenger ticket at concessional rate?

पर्यटन और नागर विमानन मंत्री (डा० कर्ण सिंह): जी, नहीं। तथापि एयर इण्डिया ने अपने कुछ मार्गों पर प्रोत्साही किराये पहले ही चालू कर दिये हैं; अर्थात् भारत और संयुक्त राज्य अमरीका के बीच परिक्रामी यात्राओं (राउंड ट्रिप्स) के लिये घटी दरों पर भ्रमण किराये (एक्सकर्सन फेयर) तथा भारत और फ्रांस के बीच परिक्रामी यात्राओं के लिये घटी दरों पर युवा किराये (यूथ फेयर)।